

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 89294 of 2018

(Arising out of Order-in-Appeal No. SM/CGST & CX/Bhiwandi/App-150/17-18 dated 26.03.2018 passed by the Commissioner of CGST & C. Ex. (Appeals), Bhiwandi.)

Mr. Ashok Ganesh Patel

.....Appellant

**M/s. Varsha Builders & Developers,
316, Laxmi Plaza, Lokhandwala Link
Road, Laxmi Industrial Estate,
Andheri (West), Mumbai – 400 053**

VERSUS

Commissioner of CGST, Mumbai West

.....Respondent

**Mahavir Jain Vidyalaya,
C D Burfiwala Lane, Andheri (West),
Mumbai – 400 058**

APPEARANCE:

None for the Appellant

Shri Sanjay Hasija, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87125 / 2021

Date of Hearing: 02.11.2021

Date of Decision: 02.11.2021

Appellant filed a withdrawal application to withdraw appeal No.

E/89294/2018-SM.

2. Learned Authorised Representative Shri Sanjay Hasija has drawn attention of this Bench to the order passed on 13th February, 2020 wherein there was a direction to verify the wrongly registered excise appeal, since the appeal filed against the Order-in-Appeal was in respect of Service Tax matter. He acknowledges that pursuance to such direction the said appeal No. E/89294/2018 has been re-numbered and registered as Service Tax appeal with same appeal number.

3. Appellant has enclosed SVLDRS-4 form indicating resolution of dispute under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and learned Authorised Representative also admits to have received copy of the same SVLDRS-4 form.

4. In view of the resolution of dispute under SVLDRS scheme, this appeal is dismissed as withdrawn. Registry may make necessary noting against the case number which is registered both under Excise and Service Tax unit.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad